

the Foreign Exchange Regulation Appellate Board against the order of the Director of Enforcement passed in this case. The Appellate Board allowed the appellants time to deposit the penalty within one week of the service of the notice of the hearing of the appeal. In view of this direction of the Appellate Board the prosecution case before the court had to be withdrawn. No date so far has been fixed for the hearing of the case by the Foreign Exchange Regulation Appellate Board.

(d) The seized documents in the case at present under appeal will be returned to the party only on completion of the appellate process. In so far as the third case is concerned, it is at present under adjudication and the documents relating to it cannot be returned at this stage.

Palai Central Bank Ltd

637. Shri Tenneti Viswanatham: Will the Minister of Finance be pleased to state

(a) whether the Official Liquidator of the Palai Central Bank (under liquidation) is still looking after some liquid assets of the Palai Central Bank;

(b) if so, the approximate value of such assets and the recurring expenditure on the maintenance of the Office and staff of the Official Liquidator; and

(c) when it is proposed to declare the next dividend?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes.

(b) On the 28th March 1967, the liquidator held liquid assets amounting to Rs. 36.80 lakhs, comprising of cash, bank balances and Government securities. The monthly recurring expenditure on the pay and allowances of the liquidator and his staff and on the maintenance of his office amounts to about Rs. 7600.

(c) An application has been filed before the High Court of Kerala, under whose supervision and direction

the liquidation proceedings are being conducted, for permission to declare a further dividend of 3 paise per rupee. If the Court agrees, the payment of the dividend will commence in June this year.

Mental Patients of Manipur

638. Shri M. Megha Chandra: Will the Minister of Health and Family Planning be pleased to state:

(a) the number of mental patients of Manipur getting treatment in the various mental clinics in the country,

(b) the expenses involved in their treatment during the year 1966-67;

(c) whether the proposed scheme for setting up a psychiatric clinic for mental patients in Manipur has been shelved; and

(d) if so, the reasons thereof?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar):

(a) At present 37 mental patients of Manipur are getting treatment in various Mental Hospitals in the country.

(b) The total expenditure incurred on their treatment during the year 1966-67 is Rs 68,800

(c) Funds for the purpose have, in fact, been provided in the annual Plan for 1967-68.

(d) Does not arise

Relief to Goldsmiths in Manipur

639. Shri M Megha Chandra: Will the Minister of Finance be pleased to state:

(a) the amount sanctioned to give relief to the goldsmiths of Manipur upto March 1967, year-wise,

(b) the number of goldsmiths who have been given the relief so far; and

(c) whether Government are contemplating to give them further relief either in terms of grant or loan?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). The information is being collected.

(c) The policy of the Government is to continue to allow the goldsmiths who elect not to revert to their profession, to enjoy the loan assistance and other benefits under the various rehabilitation assistance schemes according to the original terms and conditions of such assistance.

Committee on Untouchability

640. **Shri S. M. Siddayya:** Will the Minister of Social Welfare be pleased to state:

(a) the recommendations made by the Committee on Untouchability in its interim report submitted in December, 1966;

(b) whether all or any of the recommendations have been implemented so far;

(c) the financial implications of those recommendations; and

(d) if the reply be in the negative?

The Minister of State in the Department of Social Welfare (Srimati Phulrenu Guha): (a) A statement giving the main recommendations made by the Committee in its interim report is laid on the Table of the House. [Placed in the Library. See No. LT-273/67].

(b) to (d). The recommendations of the Committee are being examined. It will take some time for decisions to be taken as consultations will have to be held with State Governments and other authorities. Financial implications can be worked out only after decisions on the recommendations have been taken.

Revision of List of Scheduled Castes and Scheduled Tribes

641. **Shri S. M. Siddayya:** Will the Minister of Social Welfare be pleased to state:

(a) whether any decision regarding the revision of the lists of Scheduled Castes and Scheduled Tribes in the country has been taken;

(b) if so, the nature thereof; and

(c) when the Bill to revise the lists of Scheduled Castes and Scheduled Tribes will be introduced?

The Minister of State in the Department of Social Welfare (Srimati Phulrenu Guha): (a) to (c). The matter is under consideration, and is likely to be finalised soon.

Special Funds for Improvement of Greater Bombay

642. **Shri George Fernandes:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether any promise was made by the Prime Minister to the President of the Bombay Pradesh Congress Committee to provide special funds for the improvement of Greater Bombay, four weeks before the Fourth General Elections;

(b) if so, the nature thereof; and

(c) whether the said promise has been fulfilled?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) No.

(b) and (c). Do not arise.

गडक परियोजना

643. **श्री विद्युति मिश्र :**
श्री क० ना० तिवारी :

क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि 28 फरवरी, 1967 तक गडक परियोजना के बारे में कितनी प्रगति हुई है ?

सिंचाई और विद्युत् मंत्री (श्री क० ना० राव): बराब: बराब के निर्माण में लगभग 67 प्रतिशत खुदाई का कार्य तथा 55 प्रतिशत कन्क्रीट का कार्य फरवरी 1967 के अन्त तक हो गया था। बराब से सम्बन्धित बाज गाईड बंध और बाज उठान बंध जैसे आनुवंशिक कार्य लगभग पूर्ण हो चुके हैं और दक्षिण गाईड बंध